

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV

3. IA-1809/2024 in C.P.(IB)/2483(MB)/2019

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 22.04.2024

NAME OF THE PARTIES:

Ajit Kumar Yadav

Vs

Reliance Tech Services Limited

SECTION: 9, 60(5) OF INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Ms. Mitali Bhatt i/b AKR Legal, Ld. Counsel for the Applicant/Liquidator present.
2. Counsel for the Liquidator seeks permission to withdraw the IA. Permission granted.
3. At the request of the Counsel for the Liquidator, IA-1809/2024 is **dismissed** as withdrawn.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)